

27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.10.18/99

dt. 24.3.2000

P. Ravi

: Applicant

versus

1. Ordnance Factories Board
rep. by the Director General
of Ordnance Factories
10-1, Auckland Road
Calcutta

2. General Manager
Ordnance Factory Project
Govt. of India
Eddumailaram
Dist. Medak (AP)

; Respondents

Counsel for the applicant

: P. Naveen Rao
Advocate

Counsel for the respondents

: B. Narasimha Sharma
CGSC

Ceram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl.)

D

R

Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. P. Naveen Rao, for the applicant and Mr. B. Narasimha Sharma for the respondents.

1. This OA is filed praying to call for records relating to and connected with Order No.02/038/NIE/Estt. dated 7-7-99 Annex.I whereby those inducted as Draftsman after 10-5-93 and holding the present post of Draftsman or Charge-man Gr.II should be reverted / redesignated as Tracer in the scale of Rs.4000-6000 from 1-7-99 because of which the applicant was reverted by that order and quash the same with all consequential benefits.

2. In reply a fax message has been enclosed (Annex.R-1) to the reply. In that fax message it is stated that reversion in respect of the applicant, Chargeman Grade II/Tech issued vide FO Pt.No.289 dated 7-7-99 which is the impugned order in this OA is incorrect. Hence, the reversion of the applicant is cancelled immediately and further direction given to the Ordnance factory to issue necessary FO Part II restoring his earlier post i.e. in the grade of Chargeman Grade II.

3. The above Fax message was issued by the Director General of Ordnance Factories.

4. In view of the above the reversion of the applicant has been cancelled and the applicant is continued as Charge-man Grade II. The prayer in this OA has been complied with by the respondents themselves in view of the fax message referred to above.

..2.

5. Thus the OA has become infructuous and is disposed of as infructuous.

ASunder
(B.S. Jai Parameshwar)
Member (Jud1)

me

(R. Rangarajan)
Member (Admn.)

Dated : 24 March, 2000
Dictated in Open Court

sk

sk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,
HYDERABAD.

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

COPY TO

1. HONMJ THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

2. HONR. (ADMN.) MEMBER. THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN)

3. HBSJP. M. (JUDL)

4. D.R. (ADMN) THE HON'BLE MR. B.S. JAI PARANESHWAR
MEMBER (JUDL)

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL DATE OF ORDER 24/3/00

MA/RAT/CE/NO

IN

C.A. NO. 1018/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

Central Administrative Tribunal

Hyderabad Bench

Hyderabad Bench

4 APR 2000

Deficit

RECORDED

Adm. Section/Regd. Section